

Ž.



Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.11/2004 M.A.No.2250/2004

New Delhi, this the 23rd day of November, 2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman Hon'ble Mr.S.K. Malhotra, Member(A)

G.B. Karki, S/o Nar Bhadarkarki, R/o 8/109, G Point President Estate, New Delhi

....Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

- Union of India, Through Secretary, Min. of Urban Development & Employment, Nirman Bhawan, New Delhi
- 2. Director of Printing, Nirman Bhawan, New Delhi
- 3. Officer In Charge GOI Press, Rashtrapati Bhawan, Govt. of India Press, New Delhi.
- 4. Sh.Jai Chand, Compositor, C/o GOI Press, Rashtrapati Bhawan, Govt. of India Press, New Delhi

5.Sh. Ishwardutt, Compositor, C/o Manager of GOI Press, Rashtrapati Bhawan,

(2)

Govt. of India Press, New Delhi

6.Sh.Harish Joshi, Compositor, C/o GOI Press, Rashtrapati Bhawan, Govt. of India Press,New Delhi

....Respondents

(By Advocate: Mrs.P.K.Gupta, for respondents 1-3 None for respondents 4-6

Order(Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present petition with liberty to seek, by filing a fresh petition, quashing of the order of appointment of private respondents.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

(S.K. Malhotra)

Member(A)

(V.S. Aggarwal) Chairman

ls Ag e

/dkm/